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Registration No. 82 of 1987

Gamar Ahmad Khan

.... Applicant

Versus

Union of India through Secretary, Ministry of Health & Family Welfare, New Delhi and 3 Others.

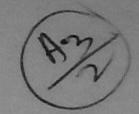
Respondents.

Hon. S. Zaheer Hasan, V.C. Hon. Ajay Johri, A.M.

(By Hon.S. Zaheer Hasan, V.C.)

The applicant Qamar Ahmad Khan is a General Duty Assistant in Central Council for Research in Ayurveda and Siddha, Neu Delhi. He has filed an application under Section 19 of the Administrative Tribunals Act XIII of 1985 for giving direction to opposite parties to promote him to the post of Upper Division Clerk etc. and to quash certain orders contained in Annexure 7 & 10 and the orders dated 9.2.84, 18.1.1985, 27.5.85 and 9.7.85 contained in Annexures 9, 13, 17 and 18. In Registration No. 196 of 1986 Mahesh Chandra Saxena Versus Union of India this Bench has held that unless the notification is made under Section 14 of the Administrative Tribunals Act this Tribunal has no jurisdiction regarding cases zxxx relating to Central Council for Research in Ayurveda and Siddha.

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There is no such notification in the case before us. So for want of jurisdiction this petition is dismissed. There are no orders as to costs.

Member (A)

Dated the 1st July, 1987

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